

cation to get passport and the new system will cause much harassment delay and corruption. It will make difficult for a common man to get passport through the new procedure.

15.00 hrs.

What is the fun of police verification and guarantee bond etc. after the signature of an M.P. or M.L.A. In place of police verification, guarantee bond and for the other information to be sure about its correctness, there should be signature of the Sarpanch or Municipal Commissioner along with the M.P. I request the Government to scrap the new rules which are complicated because it causes delay and will breed corruption.

(v) ADVANCE PUBLICATION AS ACTS, OF LEGISLATIVE MEASURES STILL UNDER CONSIDERATION OF PARLIAMENT.

SHRI R. L. P. VERMA (Kōderma): Mr. Chairman, Sir, of late an undesirable practice by some of the publishers of law books has started. They publish legislative measures while still under consideration of Parliament as if they have been adopted by both the Houses of Parliament and assented to by the President. Such legislative measures are described as 'Act' which means the measure has been passed and received the assent of the President. I shall quote a few instances. The Finance Bill, 1979, as introduced in, and passed by, Lok Sabha and transmitted to Rajya Sabha was published by a Bombay Publisher, Kuber Publishing House, Court House, Dhobi Talao, Bombay and available in printed book form at Messrs. Jain Book Agency, Connaught Place, New Delhi as early as 5th May, 1979, although the Bill was finally passed by both the Houses only on 8-5-1979.

Similarly, the Central Law Agency, Allahabad not only published the Finance Bill but also incorporated the amendments in the Income-tax Act and sold the same book entitled

'CIA'S Income Tax Act (as amended and brought upto date)' and the title was described as 1979-80 edition. This book was available with M/s Jain Book Agency as early as 2nd May 1979.

Again, Messrs. Satya Law Publishers of Ghaziabad brought out the Income Tax Act and sold to the public as an Act of Parliament much before its being passed by both the Houses of Parliament.

The Fourth case is of Law and Management House of Ghaziabad. They also brought out a publication entitled "Garg's Income Tax Ready Reckoner" suggesting that the Finance Bill, 1979 had been passed by both the Houses of Parliament and had received the President's assent but in fact, it was not so.

The Fifth publication which has also come out in the market is of Income Tax Act as amended upto date by the Finance Act, 1979. It is published by the Taxation Publishers Private Ltd. of New Delhi.

Such a malpractice necessarily misleads the public into believing that a legislative proposal which has not in fact been enacted into law has been so enacted. Such practices require to be checked through administrative, legal and executive measures.

(vi) REPORTED ISSUE OF FIRE ARM LICENCES TO RSS VOLUNTEERS IN MAHARASHTRA

SHRI G. M. BANATWALLA (Ponnani): Sir, under rule 377, I wish to raise the following matter:

"The Times of India", in its Delhi issue dated May 13, 1979 (page 5, col. 3) has reported the Minister of State for Social Welfare and Finance, Government of Maharashtra, Mrs. Shanti Naik as having stated that "a number of fire-arm licences have been issued